

(2020) 01 P&H CK 0139

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 671 Of 2020

Rakhi And Another State Of Punjab And Others

Date of Decision : 21-01-2020

Acts Referred:

Citation : (2020) 01 P&H CK 0139

Hon'ble Judges : Vivek Puri, J

Bench : Single Bench

Advocate : Anureet Singh Sidhu

Final Decision : Disposed Of

Judgement

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Vivek Puri, J

1. It has been stated that both the petitioners have attained the age for a valid marriage. The marriage of the petitioners has been solemnized on 19.01.2020. Copy of marriage certificate dated 19.01.2020 (Annexure P-4) and photographs dated 19.01.2020 (Annexure P-3) are on record. The petitioners are stated to be residing at District Ludhiana. Apprehending danger to their lives, at the instance of private respondents who are the relatives of the petitioners, the present petition has been instituted. The allegations are also substantiated with the affidavit of petitioner No. 1.

2. Notice of motion.

3. Mr. Rajesh Bhardwaj, Sr. DAG, Punjab accepts notice on behalf of the respondent-State.

4. The present petition is disposed of with a direction to respondent No. 2 to look into the matter and if he finds that apprehension of danger to the lives and personal liberty of the petitioners is real, he shall take appropriate steps to ensure their protection as he feels necessary, in such circumstances of the case.

5. This order is not to be construed as any opinion with regard to the age of the

petitioners or factum or validity of their marriage or any civil or criminal proceedings.